

that the foreign companies invited for the purpose are not taking interest in the work. Does not the Government provide commercial and other facilities to them? If so, the Government must provide all facilities so that they may be encouraged to dedicate themselves fully in their work so as to increase production of petroleum products.

[English]

SHRI S. KRISHAN KUMAR: I do not know which foreign company is not taking interest. As far as exploration is concerned, it is true that the earlier rounds of bids were not that successful. But in the present round of bidding, in which foreign companies have been allowed, we have given more reasonable terms, more favourable terms to attract foreign investment. These foreign companies are invited basically because of the resources gap the resources that are required, over and above what our public sector can generate and the technology that they can bring in. They are taking interest. This is under process; their bids are under processing.

[Translation]

SHRI RAJNATH SONKAR SHASTRI: What is asked is not replied.

MR. SPEAKER: You please sit down, you asked a wrong question

[English]

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): Sir, the hon. Member has asked questions about the facilities to be provided to the foreign companies in this country. I hope, I have understood him correctly. If that is the case, may I inform the House that the fourth round of bidding is on? Bids have come; bids evaluation has taken place; the contracts are not yet finalised; the contracts are yet to be finalised. And before the contracts are finalised, I do not know what facilities the foreign companies can get. (Interruptions)

[Translation]

SHRI RAM NAIK. Mr. Speaker, Sir, bids have been invited from Indian as well as foreign companies. Earlier too, bids were invited several times but no decision was taken. I would like to know as to why Government did not take decision in regard to bids invited earlier and what are the reasons for inviting new bids.

[English]

SHRI B. SHANKARANAND: I want to inform the hon. Member that previously there were three rounds. The bids were there.. the bids were evaluated but nobody found any oil. So, in the fourth round, we have opened out more blocks in this country.

I have already told the House more than once that we have opened up more number of blocks both on-shore and off-shore and happily there are more bids also. We hope to see that there will be contracts. And perhaps there will be augmentation in the production of oil gas for the benefit of this country.

MR. SPEAKER: The Question Hour is over

WRITTEN ANSWERS TO QUESTIONS

[English]

Registration of Private Builders

*330. SHRI M.V. CHANDRA
SHEKARA MURTHY:
SHRI SANDIPAN
BHAGWAN THORAT:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether a number of builders in the Capital are duping consumers and extorting huge sums for booking of plots and flats;

(b) if so, the number of such complaints received by Delhi Police against the builders in the Capital during the last one year;

(c) the action taken against those builders;

(d) whether the Government propose to enact laws for compulsory registration for private builders; and

(e) if so, the details thereof?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL): (a) to (c). Delhi Police has reported that 68 complaints have been received by them in the period 1.7.1991 to 30.6.1992. Sixteen cases of cheating were registered and 14 persons arrested. These cases are still under investigation.

(d) and (e). A proposal is being processed for the regulation of activities of builders, developers and estate agents engaged in construction, sale, management and transfer of apartments and plots in Delhi.

Bangladeshi Immigrants in Delhi

*331. SHRI SHANKERSINH VAGHELA:
SHRI MADAN LAL KHURANA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Delhi Administration has written to the Union Government to order a survey in Delhi to identify the illegal immigrants from Bangladesh;

(b) if so, the action taken by the Government thereon;

(c) whether the areas where these immigrants are residing have since been

identified;

(d) if so, the details thereof;

(e) the number of such immigrants deported during the last three months; and

(f) whether Voters List of Delhi would be revised before elections to the Legislative Assembly of Delhi are held so as to ensure that the names of illegal immigrants are deleted therefrom?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): (a) to (f). Limited attempts have been made in the past to survey illegal immigrants living in some slum areas in Delhi. They have not yielded the desired information. However, Delhi Administration have reported that there were certain pockets of illegal immigrants as mentioned in the attached Statement. The task of identifying illegal Bangladeshi immigrants is, however complex and massive because of ethnic similarities, and lack of cooperation and public awareness on the part of local population.

During the period April, 1992 - June 1992, 225 illegal immigrants were deported by Delhi administration.

Delhi Administration has taken appropriate steps to ensure that the persons who are not eligible to be enrolled as voters, as per provisions of law, should not be included in the electoral rolls during the revision starting with effect from 24 August, 1992.

STATEMENT

Pocket of illegal Bangladeshi immigrants in Delhi

(1) Seelampur

(2) Seemapuri